

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.	...	Applicant/Petitioner
Vs		
Punj Lloyd Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.).

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Gopal Machiraju a/w. Adv. Krusha Maheshwari for the Applicant in I.A. No. 1699 of 2024 Mr. Ankur Mittal, Ms. Yashika Sharma, Advs. for the CoC
For the Liquidator	:	Mr. Sunil Fernandes, Sr. Adv., Mr. Raghav Chadha, Ms. Diksha Dadu, Advs.

ORDER

IA-1699/2024

Ld. Counsel Mr. Gopal Machiraju for the Applicant appeared through VC.

Ld. Sr. Counsel Mr. Sunil Fernandes for the Respondent/Liquidator appeared and seeks 3 weeks time to file a reply to the application, the same is granted.

Rejoinder, if any be filed thereafter.

At his request and by consent of both sides, list the matter **on 04.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)